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O.A 602/95

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

On Dt. 20.8.02

Free copy of order
Dt. 20.8.02 may be
handed over to
counsel for both
sides.

for
A/A

10/2
4/9/02

taken up as hearing item No. 1.

ls
Member (A)



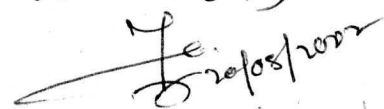
Member (J)

Order dated 20.8.02

Heard Shri Akhaya Kr. Mishra,
Advocate for the applicant and Shri S.B.
Tena, Adoll. Standing counsel for the
Respondents. During hearing, the
learned counsel for the applicant stated
that he may be permitted to withdraw
his application as he intends to make
a detailed representation, keeping
in view all the subsequent developments.
Accordingly, this O.A. is dismissed as
withdrawn. No costs.

The applicant is directed to furnish
the representation within 15 (fifteen)
days from the date of receipt of copy
of this order and in case such a
representation is made, the Respondents
should consider the same and pass
a reasoned and speaking order
within a period of three months.

ls
Member (A)


Member (J)